

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO.1446/2000

New Delhi this the 3rd day of August, 2000.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRI V. K. MAJOTRA, MEMBER (A)

1. Brahm Singh S/O Prabhu Dayal,
R/O Village Mudaila Khurd,
Delhi.
2. Anand Singh S/O Ram Dayal,
R/O Village Bohar,
Distt. & Tehsil Rohtak,
Haryana. ... Applicants

(By Shri I.K.Sharma, Advocate)

-versus-

1. Union of India through
Secretary, Ministry of Home Affairs,
Government of India.
New Delhi.
2. Commissioner of Police,
Police Headquarters,
Indraprastha Estate,
New Delhi. ... Respondents

O R D E R (ORAL)

Shri Justice Ashok Agarwal :

In disciplinary proceedings conducted against applicants, the disciplinary authority by an order passed on 2.12.1998 (Annexure A-1) has imposed a penalty of dismissal from service. Being aggrieved by the said order, applicants preferred appeals. By an order passed on 14.9.1999 (Annexure A-15), the appellate authority has affirmed the order of the disciplinary authority and has dismissed the appeals. Being aggrieved by the aforesaid orders, applicants have preferred a revision application to the Commissioner of Police. A copy of the revision application is annexed as Annexure A-16. Though the same has been preferred on 20.10.1999, no orders so far have been passed on the revision application.

V.K.A.

Applicants have also sent their reminders in this regard on 10.5.2000.

(3)

2. Having regard to the pendency of the revision application, we hold that ends of justice would be met by disposing of the present O.A. with a direction to the Commissioner of Police to dispose of the revision application expeditiously and in any event within a period of three months from the date of service of this order. We order accordingly.

3. It goes without saying that it will be open to applicants, if they are so advised, to impugn the order of the Commissioner in case the same goes adverse to them.


(V. K. Majotra)

Member (A)


(Ashok Agarwal)
Chairman

/as/